

श्री कंबर लाल गुप्त : प्रधान मंत्री यह जानते हैं कि इमर्जेंसी के दिनों में भी, और उसके बाद भी, रा के फ्रंक्शनिंग के बारे में समाचारपत्रों में बहुत क्रिटिसिज्म होता रहा है। मुझे मालूम है कि प्रधान मंत्री के आने के बाद इसे काफ़ी स्ट्रीमलाइन किया गया है और यह व्यवस्था की गई है कि वह प्रापरीली फ्रंक्शन करे। मैं यह जानना चाहता हूँ कि प्रधान मंत्री ने यह चार्ज सम्भालने के बाद क्या-क्या कदम उठाये हैं कि यह विभाग ठीक तरह से फ्रंक्शन करे।

श्री मोरारजी देसाई : यह चार्ज लेने के बाद मैंने उस में काफ़ी लोगों को कम कर दिया है। उन्हें यह भी कहा है कि यहां के इन्टर्नल एफ़ेयर्स में उन्हें कुछ नहीं करना है जॉइन्टफ़र्मेशन ज़रूरी हो, उसे वे एकत्र करेंगे और करते हैं। पहले क्या किया गया था, यह मैं कैसे जान सकता हूँ? उन के हैड से मैंने पूछा। उन्होंने इन्कार किया। इसी लिये मैंने उन्हें रुखसत भी दे दी।

SHRI KRISHNA CHANDRA HALDER: The Prime Minister has given the reply that he is reviewing the whole case of RAW. I would like to know whether the Prime Minister is going to dissolve RAW because of its undemocratic, fascist and espionage activities in the time of Emergency. Is he going to dissolve RAW and reorganise it?

SHRI MORARJI DESAI: There is no question of any Department working democratically. We work according to rules: there is no democracy there. So, there is no question of my

dissolving it and reorganising it. I don't know why such a thing should be done.

छोटा नागपुर (बिहार) में ग्रामीण विद्युतीकरण

* 125. श्री रीतलाल प्रसाद वर्मा : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) भारतीय ग्रामीण विद्युतीकरण निगम द्वारा छोटानागपुर (बिहार) में जयनगर, मरकाचो, धनवार तथा गडि पिछड़े खंडों के 685 गांवों में आरम्भ की गई ग्रामीण विद्युतीकरण योजना के क्रियान्वयन में अब तक क्या प्रगति हुई है ;

(ख) क्या आवश्यक प्रगति इस तथ्य के कारण नहीं हुई है कि इस उद्देश्य के लिये नियत की गई 2 करोड़ 16 लाख रुपये की राशि से बिहार राज्य बिजली बोर्ड, रांची को नहीं दी गई थी ; और

(ग) यदि हां, तो क्या सरकार का विचार उक्त राशि को सीधे बिहार राज्य बिजली बोर्ड, रांची को देने का है ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (c). A Statement is laid on the Table of the House.

Statement

(a) The Rural Electrification Corporation has sanctioned three rural electrification schemes, two for Gandey and Dhanwar blocks in Girdih district and one for Jaynagar and Markacho blocks in district Hazaribagh. The details are as under:—

Sl. No.	Name of scheme	Date of sanction	Villages covered	Pump-sets	Loan sanctioned (Rs. lakhs.)
1.	Gandey block in Girdih district.	8-3-1976	213	550	75.553
2.	Dhanwar block in Girdih district.	8-3-1976	273	600	79.961
3.	Jaynagar and Markacho blocks in Hazaribagh district.	30-11-1976	262	445	67.535
	Total		758	1,595	223.99

Materials required for execution of these schemes have been procured by the State Electricity Board centrally. Work to the value of Rs. 10 lakhs has been completed and Rs. 57 lakhs of work is expected to be completed during the current financial year.

(b) The loan amounts are released in instalments, in accordance with the phasing of each project. The Corporation has so far released Rs. 79.092 lakhs for the above three schemes, as first instalment of the loan amount sanctioned. The second and subsequent instalments are released on the basis of progress achieved.

(c) The Rural Electrification Corporation deals only with the State Electricity Board at Patna, and not with any of its regional units.

श्री रीतलाल प्रसाद वर्मा : मैं जानना चाहता हूँ आपने व्यय कितनी राशि की है ? आपने बक्तव्य में बताया है कि इतना रुपया स्वीकार किया गया है लेकिन आपने यह नहीं बताया है कि खर्च कितना हो गया है। बिजली भी जितनी बननी चाहिये नहीं बन रही है ?

SHRI P. RAMACHANDRAN: So far Rs. 79 lakhs have been sanctioned and disbursed as the first instalment for the above three schemes. It is true that the progress in regard to these schemes has not been as expected, and the State Government has to proceed rapidly. It has not done so far because of various reasons which it has given. It has expressed difficulty with regard to procurement of materials and that is why the schemes have been delayed.

श्री रीतलाल प्रसाद वर्मा : क्या सरकार बिहार इलेक्ट्रिसिटी बोर्ड को इस प्रकार के निदेश देने जा रही है कि जो पैसा जिस काम के लिए एलाट किया जाता है वह उसी काम पर खर्च किया जाए और उसका डाइवर्शन नहीं होना चाहिये ? घाजकल पैसा डाइवर्ट करके दूसरी जगह लगा दिया जाता है। इस पर क्या कोई पाबन्दी लगाई जाएगी ?

SHRI P. RAMACHANDRAN: According to the norms placed before the State Governments, the funds allotted to the Rural Electricity Supply Corporation has to be spent on the schemes sanctioned, by the Corporation. If there are any diversions, the attention of the State Government is always drawn to it. The REC is keeping in constant touch with the State Government for implementation of the schemes.

श्री रामबांस सिंह : वहाँ पर जो बिजलीकरण का काम चल रहा है उस विभाग में बहुत ज्यादा कुराशन है जिस की वजह से काम में प्रगति नहीं हो रही है। वहाँ का पतरातू थर्मल पावर स्टेशन जो है वहाँ पर बिजली का प्रोडक्शन गिर गया है। जितना पैसा गांवों में खर्च करने के लिए दिया जाता है वह खर्च भी नहीं होता है। खैराचातर दुग्धा, ऊंगवाणी धादि के लिए जो एलाटमेंट हुआ है वह बसे को बैसा पडा हुआ है वहाँ काम में कोई प्रगति नहीं हो रही है। मैं पूछना चाहता हूँ कि बैकवर्ड एरिया में क्यों कोई बिजली का प्रबन्ध नहीं किया जाता है जबकि बिजली वही पैदा होती है। 25-25 मील के एरिया में गांवों में चाहे वे हग्जिन या धादिवासी गांव हों किसी भी गांव में अगर काम शुरू भी किया गया है तो उसका अन्त कभी नहीं हुआ है, कही भी बिजली नहीं दी गई है। मैं जानना चाहता हूँ कि क्या आपने बिजलीकरण का कोई एस्टीमेट बनाया है और क्या गांवों के विद्युतीकरण के लिए कोई समय निर्धारित किया है और कहा है कि इतने समय में वहाँ पर बिजली पहुंच जानी चाहिये ?

SHRI P. RAMACHANDRAN: In this respect, the State Government is always requested to complete the scheme as stipulated and the REC is functioning through the State Electricity Boards only. Whatever we do, we have to do it through the State Electricity Boards and definitely this

Government will draw the attention of the State Government to this matter.

श्री किशोर लाल : मैं मंत्री महोदय से जानना चाहता हूँ कि हमारे देश में जितने पावर स्टेशन लगे हुए हैं उनकी कितनी इन्स्टाल्ड कैपेसिटी है, और कितने पावर स्टेशन ऐसे हैं जो इन्स्टाल्ड कैपेसिटी से कम काम कर रहे हैं? सरकार उनकी इन्स्टाल्ड कैपेसिटी के हिसा से उनका जेनरेशन बढ़ाने के लिये क्या कार्यवाही कर रही है?

SHRI P. RAMACHANDRAN: I am afraid this does not arise out of this question.

Light Ships

*126. **DR. MURLI MANOHAR JOSHI:** Will the Minister of DEFENCE be pleased to state:

(a) whether Government have made plans for the manufacture of light ships for effective protection and patrolling of the Indian Exclusive Maritime Economic Zone; and

(b) what action has been taken to acquire ships for country's requirement in this regard?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). It has been decided to establish a Coast Guard Organisation whose functions, *inter alia*, would include patrolling and protection of our interests in our Exclusive Maritime Economic Zone. With this end in view, an Interim Coast Guard Organisation with some ships and patrol vessels has already been set up. Further measures to augment the fleet are under review.

DR. MURLI MANOHAR JOSHI: In view of the presence of foreign naval bases in Indian ocean and the immense size of Exclusive Maritime Economic Zone of our country and in order to ensure the safety of

India's overseas trade, our fishing rights, our offshore installations and ports and the fact that to defend Exclusive Maritime Economic Zone in peace time is as important as to defend its territorial waters in war, will the hon. Minister inform us the size of this Interim organisation which has been established to discharge the onerous duty and whether the Government are considering to create a highly mobile light naval force is fully equipped with light ships, sub-marines, anti-submarine, and reconnaissance ships? What are the steps being taken by the Government to equip this agency with such ships etc.?

SHRI JAGJIVAN RAM: I have already stated that an interim organization has been set up with a special officer. Two ships have been handed over to this organisation from the Navy and three patrol vessels from the Home Ministry. What will be ultimately the whole organisation is being examined by this officer on special duty. After he has done that, the Government will consider and augment the strength.

DR. MURLI MANOHAR JOSHI: A few months ago, the Defence Minister himself has pleaded for self-reliance in the field of sub-marine and other naval equipment. In the light of his remarks about self-reliance in the field of naval equipment and also in the light of the remarks of the Prime Minister that they want a time-bound programme for peace in Indian ocean, I would like to know whether the Government are considering the manufacture of light ships, sub-marines, anti-submarine craft in India and is there any time-bound programme to make Indian Navy self-reliant?

SHRI JAGJIVAN RAM: We are moving towards self-reliance and the House is aware that the Mazgaon Dock has got the capacity to manufacture Leader class Frigates, and our